

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20-07-2021 AT 2.30 P.M THROUGH VIDEO
CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/34(CHE)/2021
NAME OF THE PETITIONER : Gurjar Gravures Pvt Ltd
NAME OF THE RESPONDENTS : Weewinn Tex Processorr (India) Pvt Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

(12)

[CP(IB)/34(CHE)/2021]

ORDER

Ld. Counsel Mr. E.K. Kumaresan for the Petitioner is present.

Counsel for the Petitioner states that by order dated 22.03.2021, the Corporate Debtor already is under CIRP. Hence seeks permission to withdraw this application.

Hence, this CP(IB)/34(CHE)/2021 stands **dismissed as withdrawn** with a permission to the Petitioner to submit the claim, if any, to the IRP within five working days from today.

-sd-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)

vs
